

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision

MEETING NUMBER : 9/82-ALC4/2008 MEETING DATE : 27.05.2008

The Meeting No.09/09 in the year 2008-09 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on **27.05.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi in his chamber.

Following members were present:-

1. Jasbir singh, IA, Chemical Division, C&PC
2. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
3. Dr. Arun Kumar, AD, MSME
4. Shri Rajinder Pal Singh, Dy. DGFT.
5. Shri Shyam Lal, FTDO

At the outset, Committee observed that norms of Advance Authorisations issued to M/S Matrix Laboratories have been ratified by Norms Committee No.3/09 held on 15.04.2008 as per the following details, but the condition of country of export laid down in DML have not been mentioned in the minutes:-

Sl.No.	Advance Authorisation No.	RLA F.No.	Hqrs. F.No.	Case No.
1.	0910031252 dated 27.08.2007	09/24/040/00192/AM08	01/82/50/226/AM08/DES-III & 01/82/50/236/AM09/DES-III (Generated in AM09)	A-43
2.	0910031321 dated 30.08.2007	09/24/040/00196/AM08	01/82/50/233/AM08/DES-III & 01/82/50/237/AM09/DES-III (Generated in AM09)	A-44

The Committee, therefore, decided to incorporate the condition that the exports shall be made to Uganda only and further subject to conditions as per DGCI's letter No.7-5/2007/DCG/15(24) dated 22.06.2007 enclosed with the application.

Case No.B-61	M/S Elpee Chemicals Pvt. Ltd.
Norms Committee Meeting No.9/09	F.No.01/82/50/978/AM08
Meeting Date:27.05.2008	RLA F.No.03/94/40/493/AM08
Adv.Lic.No.0310439377 dated 14.08.2007	
Committee considered case as per agenda for enhancement in the quantity of inputs under para 4.7 of HBP.	

Committee observed that the quantity of inputs already allowed are sufficient and there is no justification for enhancement in the quantity. It was, therefore, decided to maintain status quo.

Case No.B-62	M/S Alkaloids Corporation
Norms Committee Meeting No.9/09	F.No.01/82/50/482/AM08
Meeting Date:27.05.2008	RLA F.No.02/24/40/269/AM08
Adv.Lic.No.0210107828 dated 04.01.2008	
Committee considered case as per agenda for enhancement in the quantity of inputs under para 4.7 of HBP. Committee decided to call from firm verification of content in import item as supplied by foreign supplier. Accordingly, case was deferred for 08.07.2008.	

Case No.B-63	M/S Bajaj Healthcare Ltd.
Norms Committee Meeting No.9/09	F.No.01/82/50/1012/AM07
Meeting Date:27.05.2008	RLA F.No.03/94/40/539/AM07
Adv.Lic.No.0310401076 dated 25.09.2006	
Committee considered case as per agenda for ratification of norms for export product Carbamazepine BP (Micronized) under para 4.7 of HBP. Committee in consultation with technical authorities present in meeting decided to ratify norms under para 4.7 of HBP on net to net basis, without any wastage. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-64	M/S FMC India Pvt. Ltd.
Norms Committee Meeting No.9/09	F.No.01/82/50/612/AM08
Meeting Date:27.05.2008	RLA F.No.07/24/40/789/AM08
Adv.Lic.No.0710056002 dated 22.02.2008	
Committee considered case as per agenda for enhancement in the quantity of inputs under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of Chemical Division.	

Case No.B-65	M/S Global Calcium Pvt. Ltd.

Norms Committee Meeting No.9/09	F.No.01/82/50/879/AM07
Meeting Date:27.05.2008	RLA F.No.07/24/40/365/AM07
Adv.Lic.No.0710047301 dated 08.09.2006	
Committee considered case as per agenda for enhancement in the quantity of inputs under para 4.7 of HBP.	
Committee decided to defer case for 24.06.2008 for comments of Chemical Division.	

Case No.B-66	M/S Clariant Chemicals (India) Ltd.			
Norms Committee Meeting No.9/09	F.No.01/83/162/1014/AM08			
Meeting Date:27.05.2008	RLA F.No.03/24/40/1589/AM02			
Adv.Lic.No.0310129722 dated 19.03.2002				
Committee considered case as per agenda for ratification of norms for export product 6 Chloro Hydroxy Quinoxalin under para 4.7 of HBP.				
The licence was issued in the year 2002. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken earlier contrary to decision taken now, the onus lies on the RA & firm.				
Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/109/2007/Ch.II dated 28.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
6 Chloro Hydroxy Quinoxalin	1 Kg.	1.	Acetic Acid	3.0 kg/kg
		2.	Sodium Borohydride 12% in NAOH	0.900 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-67	M/S Clariant Chemicals (India) Ltd.
Norms Committee Meeting No.9/09	F.No.01/83/162/1015/AM08

Meeting Date:27.05.2008	RLA F.No.03/24/40/720/AM03			
Adv.Lic.No.0310155571 dated 28.08.2002				
Committee considered case as per agenda for ratification of norms for export product M Anilide Benzoic Acid, 4-Chloro-3-[[3-(4-Methoxyphenyl)-1,3 Dioxopr9opyl]amino]-,Dodecylester C₂₉ H₃₆ Cl NO₅ Mol.Weight 515 under para 4.7 of HBP. The licence was issued in the year 2002. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken earlier contrary to decision taken now, the onus lies on the RA & firm. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/109/2007/Ch.II dated 27.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
M Anilide Benzoic Acid, 4-Chloro-3-[[3-(4-Methoxyphenyl)-1,3 Dioxopr9opyl]amino]-,Dodecylester C ₂₉ H ₃₆ Cl No.5 Mol.Weight 515	1 Kg.	1.	Iso Propyl alcohol	1.94 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-68	M/S Riddhi Pharma.			
Norms Committee Meeting No.9/09	F.No.01/83/50/679/AM06			
Meeting Date:27.05.2008	RLA F.No.34/24/40/269/AM06			
Adv.Lic.No.3410015522 dated 24.02.2006				
Committee considered case as per agenda for ratification of norms for export product 1,3-Dichloro Acetone under para 4.7 of HBP.				
Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/175/2001/Ch.III dated 15.05.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export

				product
1,3-Dichloro Acetone	1 Kg.	1.	1,3-Dichloro-2-Propanol	1.069 kg/kg
		2.	Sodium dichromate	2.56 kg/kg

RA concerned may take further necessary action as per above decision of NC.

Case No.C-34	M/S Aarti Industries Ltd.
Norms Committee Meeting No.9/09	F.No.01/82/162/1049/AM08
Meeting Date:27.05.2008	
Committee considered case as per agenda for fixation of SION for export product Mono Methyl Aniline. Committee decided to call for All Industry data from Chemexcil. Accordingly, case was deferred for 08.07.2008.	

Case No.C-35	M/S Aurobindo Pharma
Norms Committee Meeting No.9/09	F.No.01/82/162/881/AM08
Meeting Date:27.05.2008	
Committee considered case as per agenda for fixation of SION for export product Piperacillin Sodium Sterile and Tazobactam Sodium Sterile (8:1) or Premix of Tazobactam Sodium Plus Piperacillin Sodium (1:8 Strile).In the meantime All Industry data may also be called from Pharmexcil. Committee decided to defer case for 24.06.2008 for comments of PI Division.	

Case No.C-36	M/S Aurobindo Pharma
Norms Committee Meeting No.9/09	F.No.01/82/162/882/AM08
Meeting Date:27.05.2008	
Committee considered case as per agenda for fixation of SION for export product Cefepime HFCL for Injection or Cefepine Hcl Sterile buffered with L-Agrine Strile. In the meantime, All Industry data may also be called from Pharmexcil. Committee decided to defer case for 24.06.2008 for comments of PI Division.	

1	Case No.:8/3/82-ALC4/2008	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00008/AM09/	RLA File :34/24/040/00038/AM05/	Lic.No/Date:3410010886 01.07.2004	Defer Date: 24.06.2008
	Decision :Committee considered case as per agenda for ratification of norms for export product 2,4,6 Trimethyl Benzoyl Chloride Liquid under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 as RA/firm have been requested to furnish application alongwith other details and same have not been received.			

2	Case No.:5/5/82-ALC4/2008	Party Name:PI INDUSTRIES LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Transferred
	HQ File :01/82/050/00065/AM09/	RLA File :13/24/040/00004/AM05/	Lic.No/Date:1310015370 30.07.2004	
	Decision : Committee considered case as per agenda for ratification of norms for export product Oxaziclomefone Technical (MY-100) under para 4.7 of HBP. Committee decided to transfer case to DES-IV.			

3	Case No.:61/24/87-ALC1/2007	Party Name:ALEMBIC LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/87/050/00084/AM06/	RLA File :34/24/040/00007/AM06/	Lic.No/Date:3410013261 27.04.2005	

Decision : Committee considered case as per agenda for ratification of norms for export product Modafinil under para 4.7 of HBP.

The licence was issued in the year 2005. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken earlier contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of written comments forwarded by PI Division vide their O.M. No.35011/82/2007-PI-III dated 13.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Modafinil	1 Kg.	1.	Ethyl Acetate	0.88 kg/kg
		2.	Methanol	2.515 kg/kg

RA concerned may take further necessary action as per above decision of NC.

4	Case No.:109/21/82-ALC4/2007	Party Name:M/S/ SKYLINK CHEMICALS PVT. LTD.,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00154/AM06/	RLA File :24/80/040/00025/AM06/	Lic.No/Date:2410014098 20.05.2005	

Decision : Committee considered case as per agenda for ratification of norms for export product 5-Amino Isophthalic Acid (5-AIPA) under para 4.7 of HBP.

The licence was issued in the year 2005. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken earlier contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/82/2002/Ch.III dated 31.08.2004 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
5 Amino Isophthalic Acid (5-HIPA)	1 Kg.	1.	Isophthalic Acid (IPA)	1.348 kg/kg
		2.	Cons. Sulphuric Acid (Con.H ₂ SO ₄)	4.69 kg/kg
		3.	Ammonia (NH ₃)	0.208 kg/kg
		4.	Fuming Nitric Acid (Fun.HBO ₃)	0.55 kg/kg
		5.	Methanol (MeOH)	0.999 kg/kg
		6.	Sodium Hydrosulfide (NaHS)	2.043 kg/kg
		7.	Sodium Hydroxide	0.558 kg/kg
		8.	Con. Hydrochloride Acid (Con.Hcl)	3.403 kg/kg
		9.	Act. Carbon	0.0104 kg/kg

RA concerned may take further necessary action as per above decision of NC.

5	Case No.:13/3/82-ALC4/2008	Party Name:ISHITA DRUGS & INDUSTRIES LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00013/AM09/	RLA File :08/24/040/00292/AM06/	Lic.No/Date:0810054945 21.03.2006	Defer Date: 08.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that in the agenda, description of import and export items and other details have not been generated. Committee, therefore, decided to refer matter to NIC for necessary action. Accordingly, case was deferred for 24.06.2008.			

6	Case No.:14/3/82-ALC4/2008	Party Name:ADVANCE PETROCHEMICALS LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
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HQ File :01/82/050/00014/AM09/	RLA File :08/24/040/00302/AM06/	Lic.No/Date:0810055085 24.03.2006	
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Decision : Committee considered case as per agenda for ratification of norms for export product H.D. Brake Fluid under para 4.7 of HBP.

The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken earlier contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/7/2003/Ch.III dated 07.12.2004 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Brake Fluid containing Diethylene Glycol Monobutyl Ether: 54-56% PEG: 39-41% Tolytraizole: 0.06%	1 Kg.	1.	Butanol	0.254 kg/kg
		2.	Ethylene Oxide	0.350 kg/kg
		3.	Tolytriazole	0.006 kg/kg

RA concerned may take further necessary action as per above decision of NC.

7	Case No.:11/3/82-ALC4/2008	Party Name:BAADER SCHULZ LABORATORIES,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00011/AM09/	RLA File :03/94/040/01401/AM06/	Lic.No/Date:0310378104 28.04.2006	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Albendazole Bolus 2500mg under para 4.7 of HBP. Committee observed that RA/firm were requested to furnish copy of application alongwith other details, but no reply has been received. Committee, therefore, decided to remind RA/firm to furnish the above documents. Accordingly, case was deferred for 24.06.2008			

8	Case No.:12/3/82-ALC4/2008	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00012/AM09/	RLA File :52/80/040/00002/AM07/	Lic.No/Date:5210019530 28.04.2006	Defer Date: 24.06.2008

Decision : Committee considered case as per agenda for ratification of norms for export product 3-Amino-4 Methyl Benzoic Acid Isopropyl Ester (Amino Benzoic Acid Ester) under para 4.7 of HBP.

Committee decided to defer case for 24.06.2008 for comments of Chemical Division.

9	Case No.:17/3/82-ALC4/2008	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00017/AM09/	RLA File :08/24/040/00062/AM07/	Lic.No/Date:0810056884 01.06.2006	Defer Date: 8.7.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that in the agenda, description of import and export items and other details have not been generated. Committee, therefore, decided to refer matter to NIC for necessary action. Accordingly, case was deferred for 8.7.2008.			

10	Case No.:23/3/82-ALC4/2008	Party Name:BAADER SCHULZ LABORATORIES,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00023/AM09/	RLA File :03/94/040/00296/AM07/	Lic.No/Date:0310387222 28.06.2006	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Sulphadoxine and Pyrimethamine Tablets under para 4.7 of HBP. Committee observed that RA/firm were requested to furnish copy of application alongwith other details, but no reply has been received. Committee, therefore, decided to remind RA/firm to furnish the above documents. Accordingly, case was deferred for 24.06.2008			

11	Case No.:26/3/82-ALC4/2008	Party Name:BAADER SCHULZ LABORATORIES,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00026/AM09/	RLA File :03/94/040/00331/AM07/	Lic.No/Date:0310387587 29.06.2006	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Sulphadoxine and Pyrimethamine Tablets under para 4.7 of HBP. Committee observed that RA/firm were requested to furnish copy of application alongwith other details, but no reply has been received. Committee, therefore, decided to remind RA/firm to furnish the above documents. Accordingly, case was deferred for 24.06.2008			

12	Case No.:29/3/82-ALC4/2008	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
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HQ File :01/82/050/00029/AM09/	RLA File :08/24/040/00079/AM07/	Lic.No/Date:0810058021 13.07.2006	
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Decision : Committee considered case as per agenda for ratification of norms for export product Ethyl Triphenyl Phosphonium Bromide under para 4.7 of HBP.

The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken earlier contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/89/2002/Ch.III dated 23.05.2003 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Ethyl Triphenyl Phosphonium Bromide	1 Kg.	1.	Triphenyl Phosphine	0.780 kg/kg
		2.	Ethyl Bromide	0.230 kg/kg

RA concerned may take further necessary action as per above decision of NC.

13	Case No.:31/3/82-ALC4/2008	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00031/AM09/	RLA File :08/24/040/00107/AM07/	Lic.No/Date:0810058159 18.07.2006	Defer Date: 8.7.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that in the agenda, description of import and export items and other details have not been generated. Committee, therefore, decided to refer matter to NIC for necessary action. Accordingly, case was deferred for 8.7.2008.			

14	Case No.:2/34/82-ALC1/2006	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00593/AM07/	RLA File :08/24/040/00247/AM06/	Lic.No/Date:0810058323 24.07.2006	Defer Date: 24.06.2008

Decision : Committee considered case as per agenda for ratification of norms for export product 1-Carbethoxy Ethylidene Triphenyl under para 4.7 of HBP.

Committee observed that firm was requested to furnish end use of export product alongwith technical details as per Appendix 33, but no reply has been received. Committee, therefore, decided to remind firm for furnishing the above documents/information. Accordingly, case was deferred for 24.06.2008.

15	Case No.:8/42/82-ALC4/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Rejected
	HQ File :01/82/050/00344/AM08/	RLA File :03/95/040/00479/AM07/	Lic.No/Date:0310391584 26.07.2006	
	Decision : Committee considered case as per agenda for ratification of norms for export product Acephate Technical 97% Min under para 4.7 of HBP. Committee observed that the case has already been approved by NC-IV in its 37/07 meeting held on 27.12.2006. It was, therefore, decided to close the case.			

16	Case No.:32/3/82-ALC4/2008	Party Name:BAADER SCHULZ LABORATORIES,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Transferred
	HQ File :01/82/050/00032/AM09/	RLA File :03/94/040/00422/AM07/	Lic.No/Date:0310391927 28.07.2006	
	Decision : Committee considered case as per agenda for ratification of norms for export product Cyromazine 1% under para 4.7 of HBP. Committee decided to transfer the case to DES-IV as the export product falls under Chapter 38.			

17	Case No.:39/22/83-ALC1/2006	Party Name:SAI LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/83/050/00484/AM07/	RLA File :09/24/040/00152/AM07/	Lic.No/Date:0910027096 01.08.2006	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Strontium Ranelate under para 4.7 of HBP. Committee observed that RA/firm were requested to furnish copy of application alongwith other details, but no reply has been received. Committee, therefore, decided to remind RA/firm to furnish the above documents. Accordingly, case was deferred for 24.06.2008			

18	Case No.:25/27/87-ALC1/2006	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
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	HQ File :01/87/050/00446/AM07/	RLA File :03/94/040/01463/AM06/	Lic.No/Date:0310393946 09.08.2006	Defer Date: 08.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Benzil Pure 99% under para 4.7 of HBP. Committee decided to call for specific use of export product in Pharma Industry, whether Bulk Drugs or Drug Intermediate and technical details as per Appendix 33 from firm. Accordingly, case was deferred for 08.07.2008.			
19	Case No.:33/3/82-ALC4/2008	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00033/AM09/	RLA File :08/24/040/00148/AM07/	Lic.No/Date:0810059133 30.08.2006	Defer Date: 8.7.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that in the agenda, description of import and export items and other details have not been generated. Committee, therefore, decided to refer matter to NIC for necessary action. Accordingly, case was deferred for 8.7.2008.			
20	Case No.:34/3/82-ALC4/2008	Party Name:ATUL LIMITED,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00034/AM09/	RLA File :08/24/040/00163/AM07/	Lic.No/Date:0810059439 12.09.2006	

Decision : Committee considered case as per agenda for ratification of norms for export product Ortho Methoxy Toluene under para 4.7 of HBP.

The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken earlier contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/147/2002/Ch.III dated 24.02.2003 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Ortho Methoxy Toluene	1 Kg.	1.	Ortho Cresol	1.040 kg/kg
		2.	Caustic Soda	1.208 kg/kg

RA concerned may take further necessary action as per above decision of NC.

21	Case No.:35/3/82-ALC4/2008	Party Name:ATUL LIMITED,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00035/AM09/	RLA File :08/24/040/00164/AM07/	Lic.No/Date:0810059440 12.09.2006	

Decision : Committee considered case as per agenda for ratification of norms for export product Para Anisic Alcohol under para 4.7 of HBP.

The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken earlier contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/147/2002/Ch.III dated 17.09.2002 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Para Anisic Alcohol	1 Kg.	1.	Toluene	2.811 kg/kg
		2.	Caustic Soda	2.846 kg/kg

RA concerned may take further necessary action as per above decision of NC.

22	Case No.:36/3/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00036/AM09/	RLA File :03/94/040/00626/AM07/	Lic.No/Date:0310399115 12.09.2006	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ciplacin Bolus under para 4.7 of HBP. Case has already been approved by NC in its 3/09 meeting held on 22.04.2008.			

23	Case No.:38/3/82-ALC4/2008	Party Name:M/S ADVANCE EXPORTS	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00038/AM09/	RLA File :08/24/040/00189/AM07/	Lic.No/Date:0810060173 09.10.2006	Defer Date: 8.7.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that in the agenda, description of import and export items and other details have not been generated. Committee, therefore, decided to refer matter to NIC for necessary action. Accordingly, case was deferred for 8.7.2008.			

24	Case No.:40/3/82-ALC4/2008	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
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	HQ File :01/82/050/00040/AM09/	RLA File :08/24/040/00224/AM07/	Lic.No/Date:0810061027 16.11.2006	Defer Date: 8.7.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that in the agenda, description of import and export items and other details have not been generated. Committee, therefore, decided to refer matter to NIC for necessary action. Accordingly, case was deferred for 8.7.2008.			
25	Case No.:41/3/82-ALC4/2008	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00041/AM09/	RLA File :03/95/040/00722/AM07/	Lic.No/Date:0310408652 17.11.2006	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Surgical Suture, Non-Absorbable Coated Braided Silk Suture under para 4.7 of HBP. Committee observed that RA/firm were requested to furnish application alongwith other details vide letter dated 21.05.2008, but no reply has been received. Committee, therefore, decided to remind RA/firm to furnish above documents. Accordingly, case was deferred for 24.06.2008.			
26	Case No.:42/3/82-ALC4/2008	Party Name:JAINIK INDUSTRIES	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00042/AM09/	RLA File :08/24/040/00245/AM07/	Lic.No/Date:0810061634 12.12.2006	Defer Date: 8.7.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that in the agenda, description of import and export items and other details have not been generated. Committee, therefore, decided to refer matter to NIC for necessary action. Accordingly, case was deferred for 8.7.2008.			
27	Case No.:537/24/87-ALC1/2007	Party Name:ALKALOIDS CORP	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/87/050/00857/AM07/	RLA File :02/24/040/00272/AM07/	Lic.No/Date:0210096770 29.12.2006	

Decision : Committee considered case as per agenda for ratification of norms for export product Noscapine BP/Noscapine Hydrochloride BP under para 4.7 of HBP.

Committee in consultation with technical authorities present in meeting decided to ratify norms under para 4.7 of HBP with 10% wastage in the net content of import item.

RA concerned may take further necessary action as per above decision of NC.

28

Case No.:44/3/82-ALC4/2008	Party Name:ALFA INDUSTRIES,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved	
HQ File :01/82/050/00044/AM09/	RLA File :08/24/040/00249/AM07/	Lic.No/Date:0810062090 02.01.2007		
Decision : Committee considered case as per agenda for ratification of norms for export product Aniline Hydrochloride Salt under para 4.7 of HBP.				
Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/64/2004/Ch.II dated 31.05.2004 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Aniline Hydrochloride	1 Kg.	1.	Aniline Oil	0.804 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

29	Case No.:46/3/82-ALC4/2008	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00046/AM09/	RLA File :03/95/040/01228/AM07/	Lic.No/Date:0310415594 12.01.2007	Defer Date: 8.7.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Surgical Suture, Non-Absorbable Coated Braided Silk Suture under para 4.7 of HBP.			
	Committee observed that RA/firm were requested to furnish application alongwith other details vide letter dated 21.05.2008, but no reply has been received. Committee, therefore, decided to remind RA/firm to furnish the above documents. Accordingly, case was deferred for 8.7.2008.			

30	Case No.:16/42/82-ALC4/2007	Party Name:MORAYA GLOBAL LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved									
	HQ File :01/82/050/00352/AM08/	RLA File :03/95/040/01287/AM07/	Lic.No/Date:0310415993 15.01.2007										
	Decision : Committee considered case as per agenda for ratification of norms for export product Indole Pure 99% under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/23/2006/Ch.II dated 21.05.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Indole Pure (Purity minimum 99%)</td><td>1 Kg.</td><td>1.</td><td>Crude Indole (purity maximum 97%)</td><td>1.05 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Indole Pure (Purity minimum 99%)	1 Kg.	1.	Crude Indole (purity maximum 97%)
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Indole Pure (Purity minimum 99%)	1 Kg.	1.	Crude Indole (purity maximum 97%)	1.05 kg/kg									

31	Case No.:47/3/82-ALC4/2008	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00047/AM09/	RLA File :08/24/040/00306/AM07/	Lic.No/Date:0810062610 25.01.2007	Defer Date: 8.7.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that in the agenda, description of import and export items and other details have not been generated. Committee, therefore, decided to refer matter to NIC for necessary action. Accordingly, case was deferred for 8.7.2008.			

32	Case No.:38/42/82-ALC4/2007	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00374/AM08/	RLA File :34/24/040/00246/AM07/	Lic.No/Date:3410018035 06.02.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Verdyl Acetate under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/112/2005/Ch.II dated 26.06.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Verdyl Acetate	1 Kg.	1.	Dicyclopentadiene	0.800 kg/kg
		2.	Acetic Acid	0.112 kg/kg

RA concerned may take further necessary action as per above decision of NC.

33	Case No.:40/42/82-ALC4/2007	Party Name:BHARAT DYE CHEM	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00376/AM08/	RLA File :08/24/040/00327/AM07/	Lic.No/Date:0810062850 09.02.2007	Defer Date: 8.7.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that in the agenda, description of import and export items and other details have not been generated. Committee, therefore, decided to refer matter to NIC for necessary action. Accordingly, case was deferred for 8.7.2008.			

34	Case No.:41/42/82-ALC4/2007	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00377/AM08/	RLA File :34/24/040/00247/AM07/	Lic.No/Date:3410018064 09.02.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Verdyl Acetate under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/112/2005/Ch.II dated 26.06.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Verdyl Acetate	1 Kg.	1.	Dicyclopentadiene	0.800 kg/kg
		2.	Acetic Acid	0.112 kg/kg

RA concerned may take further necessary action as per above decision of NC.

35	Case No.:42/42/82-ALC4/2007	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00378/AM08/	RLA File :03/94/040/01132/AM07/	Lic.No/Date:0310418987 09.02.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product 5-Hydroxy Isophthalic Acid under para 4.7 of HBP. RA, Mumbai vide letter dated 21.05.2008 has informed Committee that they have already received norms for this case. Committee, therefore, decided to close the case.			

36	Case No.:44/42/82-ALC4/2007	Party Name:CAMLIN FINE CHEMICALS LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00380/AM08/	RLA File :03/94/040/01233/AM07/	Lic.No/Date:0310419219 12.02.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Butylated Hydroxy Anisole under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/64/2002/Ch.III dated 18.07.2002 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Butylated Hydroxy Anisole	1 Kg.	1.	Hydroquinone	1.247 kg/kg
		2.	Tertiary Buanol	0.839 kg/kg
		3.	Phosphoric Acid	1.00 kg/kg
		4.	Hexane	1.00 kg/kg

RA concerned may take further necessary action as per above decision of NC.

37	Case No.:45/42/82-ALC4/2007	Party Name:BASE METAL CHLORINATIONS (P) LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status: Approved
	HQ File :01/82/050/00381/AM08/	RLA File :34/24/040/00254/AM07/	Lic.No/Date:3410018076 12.02.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Calcium Butyrate under para 4.7 of HBP. Firm has informed Committee that they have received norms fixed by NC and licence has already been redeemed by RA. Committee, therefore, decided to close the case.			

38	Case No.:931/21/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/01786/AM07/	RLA File :07/24/040/00700/AM07/	Lic.No/Date:0710050524 12.03.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Magnesium Citrate, Calcium Citrate, Zinc Citrate and Potassium Citrate under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of Chemical Division.			

39	Case No.:467/24/83-ALC1/2007	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Approved
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HQ File :01/83/050/01334/AM07/	RLA File :09/24/040/00519/AM07/	Lic.No/Date:0910029657 14.03.2007	
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Decision : Committee considered case as per agenda for ratification of norms for export product 2-Aminomethyl 7-Chloro-2,3 Dihydro-5(2-Fluorophenyl)1H-4-Benzodiazepine Dimaleate under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/19/2005-PI-III dated 27.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
2-Aminomethyl 7 Chloro-2,3-Dihydro-5-(2-Fluorophenyl)-1H-1,4-Benzodiazepine Dimaleate	1 Kg.	1.	2-Amino-5-chloro-2-fluoro benzophenone	0.932 kg/kg
		2.	Chloro Acetaldehyde dimethyl acetal	0.696 kg/kg
		3.	Manganese dioxide	0.852 kg/kg
		4.	Dimethyl sulfoxide	0.405 kg/kg
		5.	Acetone	0.405 kg/kg

RA concerned may take further necessary action as per above decision of NC.

40	Case No.:796/24/87-ALC1/2007	Party Name:ALKALOIDS CORP	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/87/050/01145/AM07/	RLA File :02/24/040/00366/AM07/	Lic.No/Date:0210099423 27.03.2007	Defer Date: 08.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Artesunate Intl PH3 under para 4.7 of HBP. Committee observed that RA/firm were requested to furnish application alongwith other details vide letter dated 21.05.2008, but no reply has been received. Committee, therefore, decided to remind RA/firm to furnish the above documents. Accordingly, case was deferred for 08.07.2008.			

41	Case No.:25/14/83-ALC1/2007	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/83/050/00016/AM08/	RLA File :04/24/040/00501/AM07/	Lic.No/Date:0410088727 02.04.2007	Defer Date: 24.06.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Allylestrenol under para 4.7 of HBP.

Committee decided to defer case for 24.06.2008 for comments of Chemical Division.

42	Case No.:19/19/83-ALC1/2007	Party Name:GRANULES INDIA LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/83/050/00029/AM08/	RLA File :09/24/040/00534/AM07/	Lic.No/Date:0910029886 04.04.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Naproxen Granules DC Grade 80% (Compresso NAP 80) under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

43	Case No.:14/14/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/83/050/00127/AM08/	RLA File :05/24/040/00041/AM08/	Lic.No/Date:0510202622 17.04.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 3,4-Dihydro-4-oxo-6-acetyloxy-7-methoxyquinazoline under para 4.7 of HBP. Committee observed that firm was requested to furnish end use of export product vide letter dated 21.05.2008, but no reply has been received. Committee, therefore, decided to await reply of firm. Accordingly, case was deferred for 24.06.2008.			

44	Case No.:55/9/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00288/AM09/	RLA File :03/95/040/00293/AM08/	Lic.No/Date:0310433980 26.06.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda and observed that firm has applied for ratification of input output norms for the export product "Sterile Ceftriaxone Sodium 1gm, 2gm and 250mg Injection-Non Infringing" under para 4.7 of HBP pertaining to Advance Authorisation No.0310433980 dated 26.06.2007. It was observed that the norms for the said export product are appearing at Sl.No.A-407 and firm has requested for more raw materials under adhoc norms other than allowed under SION for the reasons that certain importing countries like USA and European Union have rigid standard with regard to the patented process and they require the export product to be produced through certain manufacturing process which may involve more inputs than allowed in the SION to avoid the patented process. Committee after detailed deliberation decided to refer the application to PI Division for examination on conventional basis to work out input output norms and on receipt of same case be placed before PRC, if required. Case stands deferred for 24.06.2008.			

45	Case No.:121/19/83-ALC1/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/83/050/00767/AM08/	RLA File :03/95/040/00237/AM08/	Lic.No/Date:0310434122 27.06.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 4-Fluoroacetophenone under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of Chemical Division.			

46	Case No.:13/5/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00073/AM09/	RLA File :09/24/040/00509/AM07/	Lic.No/Date:0910030765 05.07.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cephalothin Sodium Sterile USP/BP (Sterile Cefalothin Sodium) under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of Chemical Division.			

47	Case No.:55/3/82-ALC4/2008	Party Name:VVF LIMITED,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00055/AM09/	RLA File :03/95/040/00179/AM08/	Lic.No/Date:0310435712 11.07.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Distilled Fatty Acid under para 4.7 of HBP. Case has already been approved by NC-IV in its meeting held on 21.11.2007.			

48	Case No.:54/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00287/AM09/	RLA File :03/94/040/00437/AM08/	Lic.No/Date:0310437618 27.07.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Triomune 30/lamivudine, Stavudine and Nevirapine Tablets and Triomune 40/Lamivudine, Stavudine and Nevirapine Tablets under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

49	Case No.:75/42/82-ALC4/2007	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00411/AM08/	RLA File :34/24/040/00083/AM08/	Lic.No/Date:3410019350 02.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Tetra Butyl Tin, Mono Butyl Tin Trichloride and Di Butyl Tin Trichloride under para 4.7 of HBP. Case has already been approved by NC in its 5/09 meeting held on 29.04.2008.			

50	Case No.:76/42/82-ALC4/2007	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00412/AM08/	RLA File :04/24/040/00151/AM08/	Lic.No/Date:0410090415 03.08.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Vitaminas Neurotropas Injection 3ml under para 4.7 of HBP. Committee decided to call for application alongwith details of import and export items and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 24.06.2008.			

51	Case No.:77/42/82-ALC4/2007	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00413/AM08/	RLA File :34/24/040/00087/AM08/	Lic.No/Date:3410019376 07.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Tetra Butyl Tin, Mono Butyl Tin Trichloride and Di Butyl Tin Oxide under para 4.7 of HBP. Case has already been approved by NC in its 5/09 meeting held on 29.04.2008.			

52	Case No.:57/9/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00290/AM09/	RLA File :09/24/040/00188/AM08/	Lic.No/Date:0910031126 13.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Valsartan Tablets 40mg under para 4.7 of HBP. Case has already been approved by NC in its 3/09 meeting held on 22.04.2008.			

53	Case No.:58/9/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Rejected
	HQ File :01/82/050/00291/AM09/	RLA File :09/24/040/00191/AM08/	Lic.No/Date:0910031127 13.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Quetiapine Fumarate Tablets 25mg under para 4.7 of HBP. Committee perused written comments forwarded by PI Division vide their O.M. No.35011/93/2007-PI-III dated 09.05.2008 and observed that the description of export item does not match with Drug Manufacturing Licence furnished by firm. Committee accordingly, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

54	Case No.:59/9/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00292/AM09/	RLA File :09/24/040/00216/AM08/	Lic.No/Date:0910031186 21.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Citalopram Tablets 10mg, 20mg, 30,g, 40mg and 60mg under para 4.7 of HBP. Case has already been approved by NC in its 3/09 meeting held on 22.04.2008.			

55	Case No.:86/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00422/AM08/	RLA File :03/94/040/00524/AM08/	Lic.No/Date:0310440273 21.08.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Irinotecan Hydrochloride Injection 40mg/2ml and 100mg/5ml under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

56	Case No.:87/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00423/AM08/	RLA File :03/94/040/00535/AM08/	Lic.No/Date:0310440429 22.08.2007	Defer Date: 24.06.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Budecort 200 inhaler (200MD) and Budecort 100 Inhaler (200MD) under para 4.7 of HBP.

Committee decided to defer case for 24.06.2008 for comments of PI Division.

57	Case No.:1/9/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00234/AM09/	RLA File :09/24/040/00202/AM08/	Lic.No/Date:0910031202 24.08.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Didanosine Delayed Release Capsules 125mg, 200mg, 250mg and 400mg under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their O.M. No.35011/93/2007-PI-III dated 09.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Quantity for export of 1000 Nos. Capsules

Export product	Export Qty.	Sl.No.	Import items	125mg	200mg	250mg	400mg
Didanosine Delayed Released Capsules 125mg, 200mg, 250mg & 400mg	1000 Nos	1.	Didanosine	0.125 kg	0.200 kg	0.250 kg	0.400 kg
		2.	Diethyl Phthalate	0.00375 kg	0.0060 kg	0.0075 kg	0.0120kg
		3.	100 cc HDPE Bottle (HWT)	As per packing policy			
		4.	38 mm Closure (CR)	As per packing policy			
		5.	Desiccant Canister, 1g	As per packing policy			

RA concerned may take further necessary action as per above decision of NC.

58	Case No.:2/9/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Rejected
	HQ File :01/82/050/00235/AM09/	RLA File :09/24/040/00187/AM08/	Lic.No/Date:0910031251 27.08.2007	:

Decision : Committee considered case as per agenda for ratification of norms for export product Abacavir Sulfate 300mg tablets under para 4.7 of HBP.

Committee perused written comments forwarded by PI Division vide their O.M. No.35011/93/2007-PI-III dated 09.05.2008 and observed that in the Drug Manufacturing Licence furnished by the firm , the export item Abacavir Sulfate Tablets 300mg has already been struck out by the licensing authority. Committee, therefore, decided to close the case.

RA concerned may take further necessary action as per above decision of NC.

59	Case No.:3/9/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00236/AM09/	RLA File :09/24/040/00192/AM08/	Lic.No/Date:0910031252 27.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Tenofovir Disoproxil Fumarate 300mg tablets under para 4.7 of HBP. Case has already been approved by NC in its 3/09 meeting held on 22.04.2008.			

60	Case No.:7/25/83-ALC1/2007	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/83/050/01032/AM08/	RLA File :09/24/040/00231/AM08/	Lic.No/Date:0910031314 29.08.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Didanosine under para 4.7 of HBP. Committee observed that RA/firm were requested to furnish copy of application alongwith other details, but no reply has been received. Committee, therefore, decided to remind RA/firm to furnish the above documents. Accordingly, case was deferred for 24.06.2008			

61	Case No.:4/9/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00237/AM09/	RLA File :09/24/040/00196/AM08/	Lic.No/Date:0910031321 30.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Emtricitabine 200mg and Tenofovir Disoproxil Fumarate 300mg Tablets under para 4.7 of HBP. Case has already been approved by NC in its 3/09 meeting held on 22.04.2008.			

62	Case No.:5/9/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00238/AM09/	RLA File :09/24/040/00204/AM08/	Lic.No/Date:0910031354 31.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Tenofovir Disoproxil Fumarate 300mg and Lamivudine 300mg tablets under para 4.7 of HBP. Case has already been approved by NC in its 3/09 meeting held on 22.04.2008.			

63	Case No.:28/27/83-ALC1/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/83/050/01102/AM08/	RLA File :07/24/040/00172/AM08/	Lic.No/Date:0710053150 03.09.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Calcium Levulinate under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of C&PC Division.			

64	Case No.:21/27/83-ALC1/2007	Party Name:UMA ORGANICS PVT. LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/83/050/01095/AM08/	RLA File :09/24/040/00207/AM08/	Lic.No/Date:0910031380 03.09.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Ethoxy Acetylene 50% WT/WT of Hexanes under para 4.7 of HBP. Committee observed that firm was requested to furnish end use of export product and technical details as per Appendix 33, but no reply has been received. Committee, therefore, decided to remind firm to furnish the above information. Accordingly, case was deferred for 24.06.2008.			

65	Case No.:35/27/83-ALC1/2007	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/83/050/01109/AM08/	RLA File :34/24/040/00089/AM08/	Lic.No/Date:3410019570 05.09.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Di Ethyl Amino Ethyl Chloride Hydrochloride under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PC-III.			

66	Case No.:57/3/82-ALC4/2008	Party Name:ALTA INTER-CHEM INDUSTRIES PVT. LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00057/AM09/	RLA File :08/24/040/00133/AM08/	Lic.No/Date:0810067114 11.09.2007	Defer Date: 8.7.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that in the agenda, description of import and export items and other details have not been generated. Committee, therefore, decided to refer matter to NIC for necessary action. Accordingly, case was deferred for 8.7.2008.			

67	Case No.:163/27/83-ALC1/2007	Party Name:SRI KRISHNA DRUGS LIMITED.,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Deferred
	HQ File :01/83/050/01237/AM08/	RLA File :09/24/040/00145/AM08/	Lic.No/Date:0910031618 26.09.2007	Defer Date:24.6.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Folic Acid under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

68	Case No.:95/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00431/AM08/	RLA File :03/94/040/00674/AM08/	Lic.No/Date:0310445040 03.10.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Telmisartan and Amlodipine Tablets under para 4.7 of HBP. Committee observe that firm was requested to furnish copy of DML, but the same has not been received. Committee, therefore, decided to await reply of firm and defer the case for 24.06.2008.			

69	Case No.:7/29/83-ALC1/2007	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/83/050/01272/AM08/	RLA File :05/24/040/00518/AM08/	Lic.No/Date:0510209861 03.10.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product (4R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2-2-Dimethyl-1-3-Dioxane-4-Acetate (ATS-8) under para 4.7 of HBP. Case has already been approved by NC in its 2/09 meeting held on 08.04.2008.			

70	Case No.:100/42/82-ALC4/2007	Party Name:SCITECH HEALTHCARE PVT.LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00436/AM08/	RLA File :03/95/040/00466/AM08/	Lic.No/Date:0310445758 09.10.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product CoQ10 Softgel Capsules (30mg) and (120mg) under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

71	Case No.:6/9/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00239/AM09/	RLA File :09/24/040/00243/AM08/	Lic.No/Date:0910031765 12.10.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Efavirenz Stage V ((S)-5-Chloro-(cyclopropylethynyl)-2-amino-(trifluoromethyl) Benzenemethanol) MMAA-1 under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

72	Case No.:7/9/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00240/AM09/	RLA File :09/24/040/00255/AM08/	Lic.No/Date:0910031766 12.10.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Levetiracetam bulk drug under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their O.M. No.35011/93/2007-PI-III dated 09.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Levetiracetam bulk drug	1 Kg.	1.	4-Chlorobutyry Chloride	1.163 kg/kg
		2.	Celite	Not a raw material. Hence not allowed.
		3.	Dichloromethane	2.30 kg/kg
		4.	Isopropanol	Not used in process. Hence not allowed
		5.	Methanol	-do-
		6.	S-2-Aminobutyramide Hydrochloride	0.952 kg/kg

RA concerned may take further necessary action as per above decision of NC.

73	Case No.:101/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00437/AM08/	RLA File :07/24/040/00454/AM08/	Lic.No/Date:0710053786 12.10.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Ferrous Lactate, Magnesium Lactate, Zinc Lactate, Calcium Lactate Gluconate and Magnesium Lactate Gluconate under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of Chemical Division.			

74	Case No.:102/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00438/AM08/	RLA File :07/24/040/00455/AM08/	Lic.No/Date:0710053787 12.10.2007	Defer Date: 24.06.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Magnesium Orotate (Dihydrate), Calcium Orotate (Dihydrate), Potassium Orotate and Zinc Orotate (Dihydrate) under para 4.7 of HBP.

Committee decided to defer case for 24.06.2008 for commens of Chemical Division.

75	Case No.:58/3/82-ALC4/2008	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00058/AM09/	RLA File :08/24/040/00250/AM07/	Lic.No/Date:0810067838 16.10.2007	Defer Date: 8.7.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that in the agenda, description of import and export items and other details have not been generated. Committee, therefore, decided to refer matter to NIC for necessary action. Accordingly, case was deferred for 8.7.2008.			

76	Case No.:104/42/82-ALC4/2007	Party Name:REDOX PHARMACHEM PVT LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Rejected
	HQ File :01/82/050/00440/AM08/	RLA File :05/24/040/00500/AM08/	Lic.No/Date:0510210770 18.10.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Thymol 98% + purity and P-Cymene 95% + Purity under para 4.7 of HBP. Committee observed that firm was requested to furnish CA certificate certifying the production of export item (Thymol) achieved by them for the last three years and corresponding consumption of different raw material vide Chemical Division of C&PC letter No.14010/141/2003-Ch.III dated 07.09.2007, but no reply has been received and no norms can be fixed in absence of above details. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

77	Case No.:51/30/83-ALC1/2007	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/83/050/01420/AM08/	RLA File :09/24/040/00276/AM08/	Lic.No/Date:0910031879 24.10.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Indinavir Sulphate under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

78	Case No.:53/30/83-ALC1/2007	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/83/050/01422/AM08/	RLA File :09/24/040/00560/AM07/	Lic.No/Date:0910031881 24.10.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cyclopropyl Diol Cyclic Sulfite under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

79	Case No.:34/32/83-ALC1/2007	Party Name:ATUL LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/83/050/01456/AM08/	RLA File :08/24/040/00192/AM08/	Lic.No/Date:0810068206 31.10.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Reactive Diluent Lapox under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PC Division.			

80	Case No.:75/32/83-ALC1/2007	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/83/050/01497/AM08/	RLA File :09/24/040/00253/AM08/	Lic.No/Date:0910031942 02.11.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product (S)-5-Chloro-1-(Cyclopropylethynyl)-2-Amino-1-(Trifluoromethyl)Benzenemethanol (Amino Carbinol) (Efavirenz Inter) under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

81	Case No.:81/32/83-ALC1/2007	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/83/050/01503/AM08/	RLA File :09/24/040/00240/AM08/	Lic.No/Date:0910031988 05.11.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product 2-Chloro Methyl-3-Methyl-4-(2,2,2-Trifluoro Ethoxy)-Pyridine Hydrochloride under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 2/09 meeting held on 08.04.2008 vide Case No.B-16 in the case of M/S Smilax Laboratories Ltd and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
2-chloro methyl-3-methyl-4-(2,2,2-trifluoro ethoxy)pyridine Hcl (Lansoprazole-chloro intermediate)	1 Kg.	1.	2,3-Lutidine	0.79 kg/kg
		2.	2,2,2 Trifluoro Ethanol	0.936 kg/kg

RA concerned may take further necessary action as per above decision of NC.

82	Case No.:107/32/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/83/050/01529/AM08/	RLA File :05/24/040/00510/AM08/	Lic.No/Date:0510211736 06.11.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Fluoro-4-Iodobenzonitrile under para 4.7 of HBP. Committee observed that firm was requested to furnish end use of export product alongwith relevant literature vide letter dated 21.05.2008, but no reply has been received. Committee, therefore, decided to await reply from firm and defer case for 24.06.2008.			

83	Case No.:90/32/83-ALC1/2007	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/83/050/01512/AM08/	RLA File :03/95/040/00683/AM08/	Lic.No/Date:0310449450 06.11.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Reserpine BP/EP/USP under para 4.7 of HBP.

Committee in light of written comments forwarded by Department of MSME vide their U.O. No.5(9)/2005-Chem dated 27.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Reserpine BP/EP/USP	1 Kg.	1.	Ruawolfia Vomitoria Bark (containing Reserpine 0.9% to 1.0%)	153.8 kg/kg
		2.	Methylene Chloride	92.2 kg/kg
		3.	Acetone	64.0 kg/kg

RA concerned may take further necessary action as per above decision of NC.

84	Case No.:4/33/83-ALC1/2007	Party Name:ALKALOIDS CORPORATION	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/83/050/01533/AM08/	RLA File :02/24/040/00216/AM08/	Lic.No/Date:0210105867 07.11.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Noscapine BP/Noscapine Hydrochloride BP under para 4.7 of HBP. Committee in consultation with technical authorities present in meeting decided to ratify norms under para 4.7 of HBP with 10% wastage in the net content of import item. RA concerned may take further necessary action as per above decision of NC.			

85	Case No.:108/42/82-ALC4/2007	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00444/AM08/	RLA File :34/24/040/00167/AM08/	Lic.No/Date:3410020048 08.11.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Dibutyl Tin Oxide and Monobutyl Tin Trichloride under para 4.7 of HBP.

Case has already been approved by NC in its 5/09 meeting held on 29.04.2008.

86	Case No.:110/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00446/AM08/	RLA File :03/94/040/00857/AM08/	Lic.No/Date:0310450548 16.11.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Irinotecan Hydrochloride Injection 40mg/2ml and 100mg/5ml under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

87	Case No.:1/35/82-ALC4/2007	Party Name:FDC LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00280/AM08/	RLA File :03/94/040/00771/AM08/	Lic.No/Date:0310450616 19.11.2007	Defer Date: 8.7.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Chloramphenicol Eye Drops 0.5% W/V 10ml under para 4.7 of HBP. Committee observed that RA/firm were requested to furnish application alongwith other details vide letter dated 16.05.2008, but no reply has been received. Committee, therefore, decided to remind RA/firm to furnish the above documents. Accordingly, case was deferred for 8.7.2008.			

88	Case No.:111/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00447/AM08/	RLA File :03/94/040/00860/AM08/	Lic.No/Date:0310450692 19.11.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Irinotecan hydrochloride Injection 40mg/2ml and 100mg/5ml under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

89	Case No.:8/40/81-ALC2/2007	Party Name:ULTRA-TECH INDIA LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
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	HQ File :01/81/050/00446/AM08/	RLA File :03/95/040/00813/AM08/	Lic.No/Date:0310450707 19.11.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-(((3-Methyl-4-(2,2,2-Trifluoro Ethoxy)-2-Pyridinyl)-Methyl)Thio}-1H-Benzimidazole under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

90	Case No.:118/42/82-ALC4/2007	Party Name:AKRY ORGANICS PVT. LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00454/AM08/	RLA File :03/94/040/00902/AM08/	Lic.No/Date:0310452257 30.11.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Diethylene Glycol (DEG) and Tri Ethylene Glycol (TEG) under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PC Division.			

91	Case No.:119/42/82-ALC4/2007	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00455/AM08/	RLA File :04/24/040/00271/AM08/	Lic.No/Date:0410092473 04.12.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Vitamin A&D Capsules BP, Vitamin A Capsules USP and Vitamin A Capsules USP under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

92	Case No.:173/39/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/83/050/01752/AM08/	RLA File :03/94/040/00853/AM08/	Lic.No/Date:0310453734 12.12.2007	Defer Date:24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Donepezil hydrochloride under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

93	Case No.:8/9/82-ALC4/2008	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
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HQ File :01/82/050/00241/AM09/	RLA File :03/94/040/00937/AM08/	Lic.No/Date:0310454666 19.12.2007		
Decision : Committee considered case as per agenda for ratification of norms for export product Methyl-3-oxo-2-pentyl-1-Cyclopentaneacetate under para 4.7 of HBP.				
Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/83/2006/Ch.II dated 10.01.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Methyl-3-oxo-pentyl-1-cyclopentane acetate	1 Kg.	1.	2-Pentyl-2-Cyclopenten-1-one	0.816 kg/kg
		2.	Dimethyl Malonate	0.721 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

94	Case No.:9/9/82-ALC4/2008	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved												
	HQ File :01/82/050/00242/AM09/	RLA File :03/94/040/00934/AM08/	Lic.No/Date:0310454843 20.12.2007													
	Decision : Committee considered case as per agenda for ratification of norms for export product Ethyl Tri Phenyl Phosphonium Bromide under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/89/2002/Ch.II dated 08.06.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> <tr> <td rowspan="2">Ethyl Triphenyl Phosphonium Bromide</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Triphenyl Phosphine</td><td>0.780 kg/kg</td></tr> <tr> <td>2.</td><td>Ethyl Bromide</td><td>0.363 kg/kg</td></tr> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Ethyl Triphenyl Phosphonium Bromide	1 Kg.	1.	Triphenyl Phosphine	0.780 kg/kg	2.	Ethyl Bromide
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product												
Ethyl Triphenyl Phosphonium Bromide	1 Kg.	1.	Triphenyl Phosphine	0.780 kg/kg												
		2.	Ethyl Bromide	0.363 kg/kg												

95	Case No.:49/9/82-ALC4/2008	Party Name:AARTI DRUGS LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
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	HQ File :01/82/050/00282/AM09/	RLA File :03/94/040/00753/AM08/	Lic.No/Date:0310455126 26.12.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Metoprolol Succinate under para 4.7 of HBP.			
	Committee decided to defer case for 24.06.2008 for comments of PI Division.			

96	Case No.:50/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00283/AM09/	RLA File :03/94/040/00975/AM08/	Lic.No/Date:0310455195 26.12.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Irinotecan hydrochloride Injection 40mg/2ml and 100mg/5ml under para 4.7 of HBP.			
	Committee decided to defer case for 24.06.2008 for comments of PI Division.			

97	Case No.:51/9/82-ALC4/2008	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00284/AM09/	RLA File :03/94/040/00989/AM08/	Lic.No/Date:0310455413 27.12.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Atovaquone under para 4.7 of HBP.			
	Committee decided to defer case for 24.06.2008 for comments of PI Division.			

98	Case No.:7/1/82-ALC4/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00613/AM08/	RLA File :05/24/040/00749/AM08/	Lic.No/Date:0510214151 31.12.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Ethylene Glycol Mono Ethyl Ether Acetate (IGACE-6701-E) under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/7/2003/Ch.III dated 16.03.2004 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Mono Ethylene Glycol Ethyl Ether Acetate	1 Kg.	1.	Denatured Ethyl Alcohol	0.820 kg/kg
		2.	Acetic Acid	0.477 kg/kg
		3.	Silver Catalyst	0.000293 kg/kg
		4.	Aluminium Catalyst	0.000265 kg/kg
		5.	Sodium Hydroxide	0.0033 kg/kg

RA concerned may take further necessary action as per above decision of NC.

99	Case No.:75/45/82-ALC4/2007	Party Name:VIDA LABORATORIES (P) LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00538/AM08/	RLA File :07/24/040/00686/AM08/	Lic.No/Date:0710055140 31.12.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cefuroxime Sodium for Injection USP 750mg/10ml, Piperacillin Sodium +Tazobactam Sodium Sterile for Injection 4.5g/vial and Amocicillin Sodium + Clavulanate Potassium for Injection 1.2g/vial under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

100	Case No.:1/47/82-ALC4/2007	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00594/AM08/	RLA File :07/24/040/00669/AM08/	Lic.No/Date:0710055191 01.01.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Zinc Pyrithione Fine Particle Suspension under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of Chemical Division.			

101	Case No.:9/42/83-ALC1/2007	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/83/050/01785/AM08/	RLA File :34/24/040/00200/AM08/	Lic.No/Date:3410020521 02.01.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Chloromethyl-3,5-Dimethyl-4-Methoxy Pyridine hydrochloride under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

102	Case No.:7/42/83-ALC1/2007	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/83/050/01783/AM08/	RLA File :08/24/040/00222/AM08/	Lic.No/Date:0810069321 02.01.2008	Defer Date: 8.7.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that in the agenda, description of import and export items and other details have not been generated. Committee, therefore, decided to refer matter to NIC for necessary action. Accordingly, case was deferred for 8.7.2008.			

103	Case No.:8/42/83-ALC1/2007	Party Name:BODAL CHEMICALS LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/83/050/01784/AM08/	RLA File :08/24/040/00227/AM08/	Lic.No/Date:0810069322 02.01.2008	Defer Date: 8.7.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that in the agenda, description of import and export items and other details have not been generated. Committee, therefore, decided to refer matter to NIC for necessary action. Accordingly, case was deferred for 8.7.2008.			

104	Case No.:12/42/83-ALC1/2007	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/83/050/01788/AM08/	RLA File :22/24/040/00053/AM08/	Lic.No/Date:2210007356 04.01.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 7-AVCA under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

105	Case No.:18/45/82-ALC4/2007	Party Name:ANUH PHARMA LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00481/AM08/	RLA File :03/94/040/00917/AM08/	Lic.No/Date:0310456985 08.01.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Clobetasone Butyrate under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

106	Case No.:84/45/82-ALC4/2007	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved												
	HQ File :01/82/050/00547/AM08/	RLA File :03/95/040/00997/AM08/	Lic.No/Date:0310456969 08.01.2008													
	Decision : Committee considered case as per agenda for ratification of norms for export product 3,5 Di-Iodo Salicylic Acid under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/22/2005/Ch.II dated 16.01.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">3,5,Di-Iodo Salicylic Acid</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Salicylic Acid</td><td>0.414 kg/kg</td></tr> <tr> <td>2.</td><td>Crude Iodine</td><td>0.762 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	3,5,Di-Iodo Salicylic Acid	1 Kg.	1.	Salicylic Acid	0.414 kg/kg	2.	Crude Iodine
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product												
3,5,Di-Iodo Salicylic Acid	1 Kg.	1.	Salicylic Acid	0.414 kg/kg												
		2.	Crude Iodine	0.762 kg/kg												

107	Case No.:8/47/82-ALC4/2007	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00601/AM08/	RLA File :05/24/040/00718/AM08/	Lic.No/Date:0510214784 10.01.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cefpodoxime Proxetil under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

108	Case No.:49/45/82-ALC4/2007	Party Name:INVENTIS DRUG DELIVERY SYSTEMS PVT LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
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	HQ File :01/82/050/00512/AM08/	RLA File :09/24/040/00222/AM08/	Lic.No/Date:0910032644 11.01.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Lansoprazole Pellets 8.5% under para 4.7 of HBP.			
	Committee decided to defer case for 24.06.2008 for comments of PI Division.			

109	Case No.:87/45/82-ALC4/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00550/AM08/	RLA File :09/24/040/00452/AM08/	Lic.No/Date:0910032658 15.01.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product (2-Chloro-5-Iodophenyl)-[4-(Terahydrofuran-3-Yloxy)Phenyl]-Methanone under para 4.7 of HBP.			
	Committee decided to defer case for 24.06.2008 for comments of PI Division.			

110	Case No.:9/45/82-ALC4/2007	Party Name:GALAXY LABORATORIES PVT LTD.,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00472/AM08/	RLA File :03/94/040/01004/AM08/	Lic.No/Date:0310457755 16.01.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Furfurylamine under para 4.7 of HBP.			
	Case has already been approved by NC in its 1/09 meeting held on 01.04.2008.			

111	Case No.:50/45/82-ALC4/2007	Party Name:KALPSUTRA CHEMICALS PVT. LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00513/AM08/	RLA File :03/94/040/01020/AM08/	Lic.No/Date:0310457797 16.01.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Timber Fleur (1-(2,2,6-Trimethyl Cyclohexyl)-Hexan-3-o1) under para 4.7 of HBP.			
	Case has already been approved by NC in its 7/09 meeting held on 13.05.2008.			

112	Case No.:51/45/82-ALC4/2007	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
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HQ File :01/82/050/00514/AM08/	RLA File :03/94/040/00996/AM08/	Lic.No/Date:0310457811 16.01.2008	Defer Date:24.06.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Nabumetone under para 4.7 of HBP.			
Committee decided to defer case for 24.06.2008 for comments of PI Division.			

113	Case No.:27/45/82-ALC4/2007	Party Name:GEMINI EXPORTS.,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00490/AM08/	RLA File :03/94/040/00812/AM08/	Lic.No/Date:0310458056 17.01.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Metoprolol Succinate under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

114	Case No.:58/45/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00521/AM08/	RLA File :03/95/040/01026/AM08/	Lic.No/Date:0310458300 18.01.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cefpodoxime Proxetil under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

115	Case No.:59/45/82-ALC4/2007	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00522/AM08/	RLA File :03/95/040/01022/AM08/	Lic.No/Date:0310458669 22.01.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Amodiaquine hydrochloride under para 4.7 of HBP.			
	Committee decided to defer case for 24.06.2008 for comments of PI Division.			

116	Case No.:3/45/82-ALC4/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00466/AM08/	RLA File :09/24/040/00405/AM08/	Lic.No/Date:0910032711 23.01.2008	Defer Date: 24.06.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Lopinavir under para 4.7 of HBP.

Committee decided to defer case for 24.06.2008 for comments of PI Division.

117	Case No.:69/45/82-ALC4/2007	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00532/AM08/	RLA File :04/24/040/00318/AM08/	Lic.No/Date:0410093428 23.01.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 1,4-Dithia 7-Azaspiro (4,4) Nonane-8(S)-Carboxylicacid Hydrobromide under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

118	Case No.:11/45/82-ALC4/2007	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved									
	HQ File :01/82/050/00474/AM08/	RLA File :03/94/040/01078/AM08/	Lic.No/Date:0310459141 25.01.2008										
	Decision : Committee considered case as per agenda for ratification of norms for export product 2,4 Dichloro Aniline under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/28/2005/Ch.III dated 27.03.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>2,4 Dichloro Aniline</td><td>1 Kg.</td><td>1.</td><td>Meta Dichloro Benzene</td><td>1.18 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	2,4 Dichloro Aniline	1 Kg.	1.	Meta Dichloro Benzene
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
2,4 Dichloro Aniline	1 Kg.	1.	Meta Dichloro Benzene	1.18 kg/kg									

119	Case No.:40/45/82-ALC4/2007	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00503/AM08/	RLA File :02/24/040/00285/AM08/	Lic.No/Date:0210108551 25.01.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Benzene under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PC Division.			

120	Case No.:54/45/82-ALC4/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00517/AM08/	RLA File :03/95/040/01046/AM08/	Lic.No/Date:0310459172 25.01.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Lafftol DEB (Di Ethylene Glycol Mono butyl Ether)(Butyl Di Glycol) under para 4.7 of HBP. Case has already been approved by NC in its 7/09 meeting held on 13.05.2008.			

121	Case No.:5/1/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00611/AM08/	RLA File :09/24/040/00038/AM08/	Lic.No/Date:0910032781 28.01.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cefprozil (Cefprozil Monohydrate) under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

122	Case No.:6/45/82-ALC4/2007	Party Name:JOCIL LTD.,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00469/AM08/	RLA File :09/24/040/00417/AM08/	Lic.No/Date:0910032743 28.01.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Pink/Yellow/Green Soap Noodles Sodium Salt of Palmitic Acid under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of DIPP.			

123	Case No.:7/45/82-ALC4/2007	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00470/AM08/	RLA File :09/24/040/00456/AM08/	Lic.No/Date:0910032740 28.01.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Rabeprazole Sodium under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

124	Case No.:83/45/82-ALC4/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00546/AM08/	RLA File :03/94/040/00956/AM08/	Lic.No/Date:0310459419 29.01.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Polyamide Resin under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PC Division.			

125	Case No.:30/45/82-ALC4/2007	Party Name:ANUH PHARMA LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00493/AM08/	RLA File :03/94/040/01047/AM08/	Lic.No/Date:0310459539 30.01.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Clobetasol Propionate BP under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

126	Case No.:26/45/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00489/AM08/	RLA File :07/24/040/00593/AM08/	Lic.No/Date:0710055673 31.01.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Calcium Lactobionate, Calcium Glubionate and Calcium Bromolactobionate under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of Chemical Division.			

127	Case No.:73/45/82-ALC4/2007	Party Name:WIN-MEDICARE PVT. LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00536/AM08/	RLA File :05/24/040/00267/AM08/	Lic.No/Date:0510215725 31.01.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Betadine Standardised Microbicidal Solution 10% USP/IP 100ml, 500ml etc. under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

128	Case No.:71/45/82-ALC4/2007	Party Name:SKY LIFE SCIENCE.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00534/AM08/	RLA File :34/24/040/00214/AM08/	Lic.No/Date:3410020757 01.02.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Clobetasol Propionate under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

129	Case No.:5/47/82-ALC4/2007	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00598/AM08/	RLA File :09/24/040/00497/AM07/	Lic.No/Date:0910032864 01.02.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product n-Butyl Lithium (15% W/W in Hexane (100% Svyobr nsdod) under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of Chemical Division.			

130	Case No.:5/42/82-ALC4/2007	Party Name:R.K.INDUSTRIES,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00338/AM08/	RLA File :08/24/040/00252/AM08/	Lic.No/Date:0810069920 04.02.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Case has already been approved by NC-IV in its 27/08 meeting held on 17.10.2007.			

131	Case No.:31/45/82-ALC4/2007	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Approved
	HQ File :01/82/050/00494/AM08/	RLA File :03/94/040/01086/AM08/	Lic.No/Date:0310459938 04.02.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Protectol DA Or 2,4-Dichloro Benzyl Alcohol under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/106/2004/Ch.II dated 02.01.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
2,4 Dichloro Benzyl Alcohol (Protectol DA)	1 Kg.	1.	2,4 Dichloro Benzyl Chloride	1.412 kg/kg
		2.	Caustic Soda	0.730 kg/kg

RA concerned may take further necessary action as per above decision of NC.

132	Case No.:3/47/82-ALC4/2007	Party Name:VASANT CHEMICALS LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00596/AM08/	RLA File :09/24/040/00463/AM08/	Lic.No/Date:0910032874 05.02.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 4,4-Dihydrazino Stilben 2,2-Disulphonic Acid (DHS) under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

133	Case No.:121/42/82-ALC4/2007	Party Name:BODAL CHEMICALS LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00457/AM08/	RLA File :08/24/040/00251/AM08/	Lic.No/Date:0810069963 06.02.2008	Defer Date: 8.7.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that in the agenda, description of import and export items and other details have not been generated. Committee, therefore, decided to refer matter to NIC for necessary action. Accordingly, case was deferred for 8.7.2008.			

134	Case No.:36/45/82-ALC4/2007	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
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HQ File :01/82/050/00499/AM08/	RLA File :03/95/040/01065/AM08/	Lic.No/Date:0310460271 06.02.2008	Defer Date: 24.06.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Chloroquine Phosphate under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

135	Case No.:39/45/82-ALC4/2007	Party Name:KORES (INDIA) LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Rejected
	HQ File :01/82/050/00502/AM08/	RLA File :03/94/040/01071/AM08/	Lic.No/Date:0310460246 06.02.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product 2(7 Theophylline Methyl) 1,3 Dioxolane under para 4.7 of HBP. Committee observed that firm has not furnished technical details as per Appendix 33 and no norms can be fixed in absence of technical details. It was therefore decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

136	Case No.:52/9/82-ALC4/2008	Party Name:VITAL HEALTHCARE PVT.LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved									
	HQ File :01/82/050/00285/AM09/	RLA File :03/95/040/01108/AM08/	Lic.No/Date:0310460678 12.02.2008										
	Decision : Committee considered case as per agenda for ratification of norms for export product Dihydroartemisinin under para 4.7 of HBP. Committee in light its earlier decision taken in its 37/82 meeting held on 15.01.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Dihydro Artemisinin</td><td>1 Kg.</td><td>1.</td><td>Artemisinin</td><td>1.12 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Dihydro Artemisinin	1 Kg.	1.	Artemisinin
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Dihydro Artemisinin	1 Kg.	1.	Artemisinin	1.12 kg/kg									

137	Case No.:29/45/82-ALC4/2007	Party Name:CENTAUR CHEMICALS PVT. LTD.,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00492/AM08/	RLA File :03/94/040/01129/AM08/	Lic.No/Date:0310460671 12.02.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Rivastigmine Hydrogen Tartrate under para 4.7 of HBP. Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 24.06.2008.			

138	Case No.:78/45/82-ALC4/2007	Party Name:BAL PHARMA LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00541/AM08/	RLA File :07/24/040/00742/AM08/	Lic.No/Date:0710055799 12.02.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Amilodride Hcl under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

139	Case No.:33/46/82-ALC4/2007	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00587/AM08/	RLA File :03/95/040/00967/AM08/	Lic.No/Date:0310460760 13.02.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Metformin Hcl DC Granules 86.6% under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

140	Case No.:17/46/82-ALC4/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00571/AM08/	RLA File :03/94/040/01117/AM08/	Lic.No/Date:0310461019 14.02.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Montelukast Sodium under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

141	Case No.:27/46/82-ALC4/2007	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00581/AM08/	RLA File :03/95/040/01105/AM08/	Lic.No/Date:0310460988 14.02.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Propylene under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PC Division.			

142	Case No.:26/46/82-ALC4/2007	Party Name:SCITECH SPECIALITIES PVT. LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00580/AM08/	RLA File :03/95/040/01130/AM08/	Lic.No/Date:0310461460 18.02.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cevamune Tablets Chlorine Neutralizer under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of Chemical Division.			

143	Case No.:4/47/82-ALC4/2007	Party Name:SUDERSHAN LABORATORIES LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00597/AM08/	RLA File :09/24/040/00523/AM08/	Lic.No/Date:0910033012 19.02.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product N Butyl Lithium (1.6 M Solution As 100% W/W) under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of Chemical Division.			

144	Case No.:19/46/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00573/AM08/	RLA File :03/94/040/01202/AM08/	Lic.No/Date:0310462533 25.02.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Stavir 15mg capsules etc. under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

145	Case No.:32/46/82-ALC4/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00586/AM08/	RLA File :03/94/040/01210/AM08/	Lic.No/Date:0310462982 27.02.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Polyamide Resin under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PC Division.			

146	Case No.:15/9/82-ALC4/2008	Party Name:EMMESSAR BIOTECH & NUTRITION LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved									
	HQ File :01/82/050/00248/AM09/	RLA File :03/94/040/01132/AM08/	Lic.No/Date:0310463446 03.03.2008										
	Decision : Committee considered case as per agenda for ratification of norms for export product Methyl Sulfonyl Methane under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/57/2007/Ch.II dated 24.09.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Methyl Sulfonyl Methane</td><td>1 Kg.</td><td>1.</td><td>Dimethyl Sulfoxide</td><td>0.873 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Methyl Sulfonyl Methane	1 Kg.	1.	Dimethyl Sulfoxide
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Methyl Sulfonyl Methane	1 Kg.	1.	Dimethyl Sulfoxide	0.873 kg/kg									

147	Case No.:18/9/82-ALC4/2008	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00251/AM09/	RLA File :03/94/040/01217/AM08/	Lic.No/Date:0310463452 03.03.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Aminosol CST 115 under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of Chemical Division.			

148	Case No.:19/9/82-ALC4/2008	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
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HQ File :01/82/050/00252/AM09/	RLA File :03/95/040/01187/AM08/	Lic.No/Date:0310463534 03.03.2008	Defer Date: 08.07.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Triazine (CG-35-1597) under para 4.7 of HBP. Committee decided to call for end use of export product alongwith technical literature from firm. Accordingly, case was deferred for 08.07.2008.			

149	Case No.:20/9/82-ALC4/2008	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved									
	HQ File :01/82/050/00253/AM09/	RLA File :03/95/040/01185/AM08/	Lic.No/Date:0310463541 03.03.2008										
	Decision : Committee considered case as per agenda for ratification of norms for export product Aromatic Dirivative Diphenylamine (ADA) under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/88/2004/Ch.II dated 24.07.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Accinox ODPS Antioxidant Diocetyl Diphenyl Amine (Powder/Flakes)</td><td>1 Kg.</td><td>1.</td><td>Diphenyl Amine</td><td>0.405 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Accinox ODPS Antioxidant Diocetyl Diphenyl Amine (Powder/Flakes)	1 Kg.	1.	Diphenyl Amine
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Accinox ODPS Antioxidant Diocetyl Diphenyl Amine (Powder/Flakes)	1 Kg.	1.	Diphenyl Amine	0.405 kg/kg									

150	Case No.:16/9/82-ALC4/2008	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00249/AM09/	RLA File :03/94/040/01207/AM08/	Lic.No/Date:0310463574 04.03.2008	Defer Date: 08.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Anisole Pure under para 4.7 of HBP. Committee decided to call for purity of import and export items from firm. Accordingly, case was deferred for 08.07.2008.			

151	Case No.:17/9/82-ALC4/2008	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
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HQ File :01/82/050/00250/AM09/	RLA File :03/94/040/01145/AM08/	Lic.No/Date:0310463576 04.03.2008	
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Decision : Committee considered case as per agenda for ratification of norms for export product Fluticasone Propionate under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/178/2006-PI-III dated 27.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Fluticasone Propionate	1 Kg.	1.	Flumethasone	2.50 kg/kg
		2.	Bromofluoro methane	1.00 kg/kg
		3.	N,N-carbonyl di-imidazole	1.00 kg/kg

RA concerned may take further necessary action as per above decision of NC.

152	Case No.:31/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00264/AM09/	RLA File :03/94/040/01232/AM08/	Lic.No/Date:0310464263 10.03.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Lamivudine 150 mg tablet, Lamivudine 150mg + Stavudine 30 mg tablet, Lamivudine 150 mg + Stavudine 40 mg tablet, Lamivudine 60mg + Stavudine 12 mg tablet, Lamivudine 30mg + Stavudine 6 mg tablet and Lamivudine 100mg tablet under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 2/09 meeting held on 08.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Lamivudine 150mg tablet [Lamivudine 153.0 mg/tablet]	1 No.	1.	(1'R,2'S,5'R)- Menthyl-5S- (Cytosine-1''- YL)-1,3Oxathiolane- 2R-carboxylate/CME compound	2.19 kg/kg of Lamivudine
Lamivudine 150mg + Stavudine 30mg tablet [Lamivudine 153.0 mg/tablet]	1 No.			
Lamivudine 150mg + Stavudine 40mg tablet [Lamivudine 153.0 mg/tablet]	1 No.	2.	Sodium Borohydride	0.48 kg/kg of Lamivudine
Lamivudine 60mg + Stavudine 12mg tablet [Lamivudine 61.2 mg/tablet]	1 No.			
Lamivudine 30mg + Stavudine 6mg Tables [Lamivudine 30.6 mg/tablet]	1 No.			

RA concerned may take further necessary action as per above decision of NC.

153	Case No.:37/9/82-ALC4/2008	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00270/AM09/	RLA File :03/94/040/01256/AM08/	Lic.No/Date:0310464328 10.03.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Acsantol Min Purity 90% under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/55/2007/Ch.II dated 19.12.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
3,7-Dimethyl-7-Methoxyoctan-2-ol	1 Kg.	1.	Dihydromyrcene	1.064 kg/kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:21/9/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
HQ File :01/82/050/00254/AM09/	RLA File :03/95/040/01166/AM08/	Lic.No/Date:0310464437 11.03.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Betasol Lotion 30ml under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 28/82 meeting held on 13.11.2007 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Betasol Lotion 30 ml (Clobetasol Propionate Topical solution 0.05% (W/V))	1 Bottle of 30 ml	1.	Clobetasol Propionate	15.15 mg/30ml bottle

RA concerned may take further necessary action as per above decision of NC.

154

Case No.:22/9/82-ALC4/2008	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
HQ File :01/82/050/00255/AM09/	RLA File :03/95/040/01198/AM08/	Lic.No/Date:0310464448 11.03.2008	

155

Decision : Committee considered case as per agenda for ratification of norms for export product 1-Bromo-4-Cyclohexylamino-Anthraquinone under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/77/2006/Ch.II dated 29.11.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
1-Bromo 4-Cyclohexyl Amino Anthraquinone	1 Kg.	1.	1-Chloro Anthraquinone	1.080 kg/kg
		2.	Cyclohexyl Amine	1.518 kg/kg
		3.	Caustic Soda Flakes	0.160 kg/kg

RA concerned may take further necessary action as per above decision of NC.

156	Case No.:23/9/82-ALC4/2008	Party Name:SADHANA NITRO CHEM LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00256/AM09/	RLA File :03/95/040/01191/AM08/	Lic.No/Date:0310464442 11.03.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Aniline 2,5 Disulphonic Acid under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of Chemical Division.			

157	Case No.:24/9/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00257/AM09/	RLA File :03/95/040/01167/AM08/	Lic.No/Date:0310464433 11.03.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Diprosone Lotion 30ml under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 35/82 meeting held on 01.01.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Diprosone Lotion 30ml	30 ml bottle	1.	Betamethsone Base BP	15.15 mg/30 ml bottle

RA concerned may take further necessary action as per above decision of NC.

158	Case No.:38/9/82-ALC4/2008	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00271/AM09/	RLA File :03/94/040/01265/AM08/	Lic.No/Date:0310464360 11.03.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 4-Phenyl-4-Methyl-2-Pentanone (PMP) Min purity 95% under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of Chemical Division.			

159	Case No.:11/9/82-ALC4/2008	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Added
	HQ File :01/82/050/00244/AM09/	RLA File :03/95/040/01220/AM08/	Lic.No/Date:0310464757 12.03.2008	Defer Date:

Decision : Committee considered case as per agenda for ratification of norms for export product Lasffsolve MEB Ethylene Glycol Mono Butyl Ether under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 5/82 meeting held on 29.04.2008 vide Case No.11/46/82 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Lasffsolve MEB Ethylene Glycol Mono Butyl Ether	1 kg.	1.	n-Butanol	0.640 kg/kg
		2.	Ethylene Oxide	0.380 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

Case No.:30/9/82-ALC4/2008	Party Name:AROCHEM INDUSTRIES	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
HQ File :01/82/050/00263/AM09/	RLA File :03/94/040/01233/AM08/	Lic.No/Date:0310464589 12.03.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Choline Bitartrate-FCC-V/USP (With 1% Silicon dioxide) under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/57/2007-PI-III dated 27.05.2008 decided to ratify norms undedr para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Choline Bitartrate-FCC-V/USP	1 Kg.	1.	Tartaric Acid	0.775 kg/kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:34/9/82-ALC4/2008	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
HQ File :01/82/050/00267/AM09/	RLA File :03/94/040/01102/AM08/	Lic.No/Date:0310465020 14.03.2008	Defer Date: 24.06.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Atorvastatin Calcium Amorphous under para 4.7 of HBP.

Committee decided to defer case for 24.06.2008 for comments of PI Division.

162	Case No.:25/9/82-ALC4/2008	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved									
	HQ File :01/82/050/00258/AM09/	RLA File :03/94/040/01307/AM08/	Lic.No/Date:0310465537 18.03.2008										
	Decision : Committee considered case as per agenda for ratification of norms for export product Sodium Acetate Trihydrate under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/51/2005/Ch.II dated 12.05.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Sodium Acetate Trihydrate</td><td>1 Kg.</td><td>1.</td><td>Acetic Acid</td><td>0.464 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Sodium Acetate Trihydrate	1 Kg.	1.	Acetic Acid
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Sodium Acetate Trihydrate	1 Kg.	1.	Acetic Acid	0.464 kg/kg									

163	Case No.:33/9/82-ALC4/2008	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00266/AM09/	RLA File :03/94/040/01284/AM08/	Lic.No/Date:0310465490 18.03.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Florether Min. 99% Purity under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/43/2006/Ch.III dated 07.07.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Florether Phenethyl Isoamyl Ether	1 Kg.	1.	Phenyl Ethyl alcohol	0.670 kg/kg
		2.	Isoamyl Bromide	Not allowed in the absence of supporting technical literature

RA concerned may take further necessary action as per above decision of NC.

164	Case No.:43/9/82-ALC4/2008	Party Name:ANUH PHARMA LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Rejected
	HQ File :01/82/050/00276/AM09/	RLA File :03/94/040/01275/AM08/	Lic.No/Date:0310465484 18.03.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Azithromycin Amine Purified under para 4.7 of HBP. Committee observed the item of import and export are same and therefore norms can not be fixed. Accordingly, it was decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

165	Case No.:45/9/82-ALC4/2008	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00278/AM09/	RLA File :03/94/040/01276/AM08/	Lic.No/Date:0310465769 19.03.2008	Defer Date: 08.07.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Anisole Pure under para 4.7 of HBP.

Committee decided to call for purity of import and export items from firm. Accordingly, case was deferred for 08.07.2008.

166	Case No.:9/1/82-ALC4/2008	Party Name:BODAL CHEMICALS LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00615/AM08/	RLA File :08/24/040/00269/AM08/	Lic.No/Date:0810070791 19.03.2008	Defer Date: 8.7.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that in the agenda, description of import and export items and other details have not been generated. Committee, therefore, decided to refer matter to NIC for necessary action. Accordingly, case was deferred for 8.7.2008.			

167	Case No.:35/9/82-ALC4/2008	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00268/AM09/	RLA File :03/94/040/01324/AM08/	Lic.No/Date:0310466013 25.03.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Acetoacetoxyl Ethyl Methacrylate (AAEM) under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of Chemical Division.			

168	Case No.:36/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00269/AM09/	RLA File :03/94/040/01322/AM08/	Lic.No/Date:0310466008 25.03.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Sulfamethazine and Trimethoprim Oral Powder/Cobalt Powder under para 4.7 of HBP.

Committee in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Sulfamethazine & Trimethoprim Oral Powder/Cobalt Powder	1 pack of 100 gm	1.	Sulfamethazine USP	20.20 gm/pack
		2.	Trimethoprim USP	4.04 gm/pack

RA concerned may take further necessary action as per above decision of NC.

169	Case No.:10/9/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00243/AM09/	RLA File :03/95/040/01136/AM08/	Lic.No/Date:0310466199 26.03.2008	Defer Date: 08.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Rifampicin 450mg Capsules etc. under para 4.7 of HBP. Committee decided to ask the firm to submit their application bifurcated for each export item. Accordingly, case was deferred for 08.07.2008.			

170	Case No.:29/9/82-ALC4/2008	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00262/AM09/	RLA File :03/94/040/01290/AM08/	Lic.No/Date:0310466214 26.03.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Disodium Manganese EDTA Manganese Content-13% under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/73/2002/Ch.III dated 03.08.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Disodium Manganese EDTA (Manganese content 12-13%)	1 Kg.	1.	EDTA	0.690 kg/kg

RA concerned may take further necessary action as per above decision of NC.

171	Case No.:44/9/82-ALC4/2008	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00277/AM09/	RLA File :03/94/040/01225/AM08/	Lic.No/Date:0310466215 26.03.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product(S,S)-2-Azabicyclo(3,3,0)Octane-3-Carboxylic Acid Benzylester Hydrochloride under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

172	Case No.:12/9/82-ALC4/2008	Party Name:METROPOLITAN OVERSEAS LIMITED,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00245/AM09/	RLA File :03/95/040/01229/AM08/	Lic.No/Date:0310466443 27.03.2008	Defer Date: 08.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product N-[1-(S)-Ethoxy Carbonyl-3-phenyl Propyl]-L-Alanine (ECPP-Alanine Ale) under para 4.7 of HBP. Committee observed that norms applied by firm are not as per the chemistry furnished by them. Committee, therefore, decided to call for technical justification along with calculations for working out the quantative requirement from firm. Accordingly, case was deferred for 08.07.2008.			

173	Case No.:32/9/82-ALC4/2008	Party Name:ANUH PHARMA LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
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HQ File :01/82/050/00265/AM09/	RLA File :03/94/040/01291/AM08/	Lic.No/Date:0310466491 27.03.2008	Defer Date: 24.06.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Clobetasol Propionate BP under para 4.7 of HBP.			
Committee decided to defer case for 24.06.2008 for comments of PI Division.			

174	Case No.:13/9/82-ALC4/2008	Party Name:PRIVI ORGANICS LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved																					
	HQ File :01/82/050/00246/AM09/	RLA File :03/95/040/01265/AM08/	Lic.No/Date:0310466718 28.03.2008																						
	Decision : Committee considered case as per agenda for ratification of norms for export product Sandal Fleur under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/172/2002/Ch.III dated 15.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="5">Sandal Fleur 4-(2,2,3-Trimethyl cyclopent-3-en-1-yl)-2-Ethyl-but-2-en-1-o1)</td><td rowspan="5">1 Kg.</td><td>1.</td><td>Alpha Campholenic Aldehyde</td><td>1.250 kg/kg</td></tr> <tr> <td>2.</td><td>n-Butraldehyde</td><td>0.558 kg/kg</td></tr> <tr> <td>3.</td><td>Sodium Borohydride</td><td>0.075 kg/kg</td></tr> <tr> <td>4.</td><td>Methanol</td><td>1.00 kg/kg</td></tr> <tr> <td>5.</td><td>Sodium Methoxide</td><td>0.02 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Sandal Fleur 4-(2,2,3-Trimethyl cyclopent-3-en-1-yl)-2-Ethyl-but-2-en-1-o1)	1 Kg.	1.	Alpha Campholenic Aldehyde	1.250 kg/kg	2.	n-Butraldehyde	0.558 kg/kg	3.	Sodium Borohydride	0.075 kg/kg	4.	Methanol	1.00 kg/kg	5.	Sodium Methoxide
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product																					
Sandal Fleur 4-(2,2,3-Trimethyl cyclopent-3-en-1-yl)-2-Ethyl-but-2-en-1-o1)	1 Kg.	1.	Alpha Campholenic Aldehyde	1.250 kg/kg																					
		2.	n-Butraldehyde	0.558 kg/kg																					
		3.	Sodium Borohydride	0.075 kg/kg																					
		4.	Methanol	1.00 kg/kg																					
		5.	Sodium Methoxide	0.02 kg/kg																					

175	Case No.:14/9/82-ALC4/2008	Party Name:PRIVI ORGANICS LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00247/AM09/	RLA File :03/95/040/01267/AM08/	Lic.No/Date:0310466717 28.03.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Amber Fleur under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/172/2002/Ch.III dated 06.03.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Amber Fleur (2,3,8,8-Tetramethyl 1,2,3,4,5,6,7,8-Octohydro-2-Napthalenyl Methyl Ketone	1 Kg.	1.	Myrcene 80%	1.00 kg/kg
		2.	Methyl Ethyl Ketone	0.600 kg/kg
		3.	Toluene	0.02 kg/kg

RA concerned may take further necessary action as per above decision of NC.

176	Case No.:26/9/82-ALC4/2008	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00259/AM09/	RLA File :03/95/040/01227/AM08/	Lic.No/Date:0310466712 28.03.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Pauci-Bacillary Adult, Child under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

177	Case No.:39/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00272/AM09/	RLA File :03/94/040/01345/AM08/	Lic.No/Date:0310466954 01.04.2008	Defer Date: 8.7.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Aerobud 100MCG Inhaler (200MD), 100MCG Inhaler (200MD) etc. under para 4.7 of HBP. Committee decided to defer case for 8.7.2008 for comments of PI Division.			

178	Case No.:40/9/82-ALC4/2008	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
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HQ File :01/82/050/00273/AM09/	RLA File :03/94/040/01006/AM08/	Lic.No/Date:0310467005 02.04.2008	
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Decision : Committee considered case as per agenda for ratification of norms for export product Naicin-Tech under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 42/08 meeting held on 19.02.2008 vide Case No.B-549 decided to ratify norms undedr para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Niacinamide BP/USP	1 Kg.	1.	Mix Picoline (containing 87.5% $\pm$ 1% Beta Picoline)	1.369 kg/kg

RA concerned may take further necessary action as per above decision of NC.

179	Case No.:41/9/82-ALC4/2008	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved															
	HQ File :01/82/050/00274/AM09/	RLA File :03/94/040/01312/AM08/	Lic.No/Date:0310467052 02.04.2008																
	Decision : Committee considered case as per agenda for ratification of norms for export product Para Chloro Phenyl Acetic Acid under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/106/2004/Ch.II dated 31.12.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> <tr> <td rowspan="3">Para Chloro Phenyl Acetic Acid</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Para Chloro Benzyl Cyanide</td><td>1.021 kg/kg</td></tr> <tr> <td>2.</td><td>Toluene</td><td>0.230 kg/kg</td></tr> <tr> <td>3.</td><td>Caustic Soda Flakes</td><td>0.360 kg/kg</td></tr> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Para Chloro Phenyl Acetic Acid	1 Kg.	1.	Para Chloro Benzyl Cyanide	1.021 kg/kg	2.	Toluene	0.230 kg/kg	3.	Caustic Soda Flakes
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product															
Para Chloro Phenyl Acetic Acid	1 Kg.	1.	Para Chloro Benzyl Cyanide	1.021 kg/kg															
		2.	Toluene	0.230 kg/kg															
		3.	Caustic Soda Flakes	0.360 kg/kg															

180	Case No.:42/9/82-ALC4/2008	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
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HQ File :01/82/050/00275/AM09/	RLA File :03/94/040/01321/AM08/	Lic.No/Date:0310466997 02.04.2008	Defer Date: 24.06.2008
Decision : Committee considered case as per agenda for ratification of norms for export product 4-Bromo Anisole under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of Chemical Division.			

181	Case No.:27/9/82-ALC4/2008	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00260/AM09/	RLA File :03/95/040/01172/AM08/	Lic.No/Date:0310467221 03.04.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Para Di Ethyl Benzene under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PC Division.			

182	Case No.:47/9/82-ALC4/2008	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00280/AM09/	RLA File :03/94/040/00446/AM08/	Lic.No/Date:0310467448 04.04.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Metronidazole Injection under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

183	Case No.:28/9/82-ALC4/2008	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Approved
	HQ File :01/82/050/00261/AM09/	RLA File :03/94/040/01327/AM08/	Lic.No/Date:0310467565 07.04.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Ethyl Triphenyl Phosphonium Bromide under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/89/2002/Ch.II dated 08.06.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Ethyl Triphenyl Phosphonium Bromide	1 Kg.	1.	Triphenyl Phosphine	0.780 kg/kg
		2.	Ethyl Bromide	0.363 kg/kg

RA concerned may take further necessary action as per above decision of NC.

184	Case No.:48/9/82-ALC4/2008	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00281/AM09/	RLA File :03/94/040/01357/AM08/	Lic.No/Date:0310467490 07.04.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 4-Methyl Catechol Or 3,4-Dihydroxy Toluene under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of Chemical Division.			

185	Case No.:46/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
	HQ File :01/82/050/00279/AM09/	RLA File :03/94/040/00018/AM09/	Lic.No/Date:0310467804 09.04.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Irinotecan Hydrochloride Injection 40mg/2ml and 100mg/5ml under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

186	Case No.:53/9/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
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	HQ File :01/82/050/00286/AM09/	RLA File :03/95/040/01274/AM08/	Lic.No/Date:0310468054 10.04.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Germol Antiseptic Liquid under para 4.7 of HBP.			
	Committee decided to defer case for 24.06.2008 for comments of PI Division.			

	Case No.:56/9/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:9/82-ALC4/2008 27.05.2008	Status:Case Deferred
187	HQ File :01/82/050/00289/AM09/	RLA File :08/24/040/00035/AM09/	Lic.No/Date:0810071934 15.05.2008	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Gemcitabine for Injection USP 200mg, 1000mg and 200mg under para 4.7 of HBP.			
	Committee decided to defer case for 24.06.2008 for comments of PI Division.			